

HIGH COURT OF JHARKHAND, RANCHI

Office Order

Office Order No.66/R.G

Date : 01.04.2020

In view of the **outbreak of the pandemic of COVID-19**, which has engulfed the entire world posing serious challenges for millions of people worldwide with India being no exception, in order to effectively tackle the threat and the dangers stemming from the highly contagious virus, it is imperative that concerted efforts towards the same must be made. For the past few days, there has been an upsurge in the number of COVID-19 cases in India. In this hour of need, the **Hon'ble Chief Justice and the Hon'ble Judges of the High Court of Jharkhand** have decided to contribute generously for the cause and salvation of humankind.

Accordingly, it has been decided that the Hon'ble Chief Justice and the Judges of the Hon'ble High Court of Jharkhand shall contribute by way of donation to the **Prime Ministers' Citizens' Assistance relief in emergency situation (PM Cares) fund by way of donating Rs. 25,000** individually.

It may be noted that the contribution is exempted under Section 80G of the Income Tax Act.

Sd/-
Registrar General